

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI


C. P. NO.
CA. NO. 16/105/2016

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2016**

NAME OF THE COMPANY: M/s. Namo Alloys Pvt. Ltd.

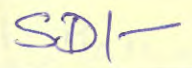
SECTION OF THE COMPANIES ACT: 621A

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	RITESH JAJU		Represent of NAMO Alloys Pvt. Ltd. na Petitioner.	

Present: Mr. Ritesh Jaju representative of the petitioner company.

ORDER

The fine for compounding of the offence in this case had been deposited on 22.01.2016. However, that was done with a delay of 32 days. Since the default has already been made good, the delay of 32 days in filing the same is hereby condoned.


(Ina Malhotra)
Member Judicial